IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE SIXTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 20437 OF 2025

Between:

Malkani Nituben Bhojraj, D/o Bhojraj Malkani, Aged about 45 years, presently working as Joint Director, District Insurance Office, Insurance Building, Tilak Road, Abids, Hyderabad.

.....PETITIONER

AND

1. The State of Andhra Pradesh, Rep. by its principal Secretary to Government, Of Andhra Pradesh, Finance (Admn.III) Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
2. The Director of Insurance, Government of Andhra Pradesh, Amaravathi, Ibrahimpatnam, Vijayawada, Krishna District.
3. The State of Telangana, rep. by its Principal Secretary, Finance (Admin.) Department, Secretariat, Hyderabad.
4. The Director of Insurance, State of Telangana, Insurance Building, Tilak Road, Abids, Hyderabad.
5. Union of India, rep. by its Secretary to Government, Ministry of Personnel Public Grievances and Pensions, Department of Personnel and Training, Central Secretariat, New Delhi.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ. order or direction more particularly one in the nature of writ of Mandamus directing the 1st respondent herein to call for options from the Assistant Director basing on the final seniority list vide Memo.No.FINO1FIN01-

HODSOADRESM)/14/2021-ADMN-111-2, dt.23.12.2022 and allot them between the state of Telangana and State of A P as per directions of this Hon'ble Court in its judgment dt.1.4.2021 in W.P.No.10100/2019 by declaring the action of the respondents in not taking steps to allot the Assistant Director of Insurance Department between the two states as illegal, bad, arbitrary and contrary to the directions of this Hon'ble Court.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent herein to call for options from the Assistant Director basing on the final seniority list vide Memo.No.FINO1FIN01-HODSOADI(ESM)/14/2021-ADMN-111-2, dt.23/12/2022 and allot them between the state of Telangana and State of A.P. as per directions of this Hon'ble Court in its judgment dt.1.4.2021 in W.P.No.10100/2019 pending disposal of the above writ petition.

Counsel for the Petitioner : SRI J.R.MANOHAR RAO

Counsel for the Respondent Nos.1 & 2 : SRI A.RAGHURAM, AGP FOR STATE OF ANDHRA PRADESH

Counsel for the Respondent Nos.3 & 4 : SRI S.SUMAN, G.P FOR SERVICES-III

Counsel for the Respondent No.5 : SRI B.MUKHERJEE

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.20437 of 2025

ORDER:

Heard Mr. J.R.Manohar, learned counsel for the petitioner, Mr. A.Raghuram, learned Assistant Government Pleader for State of Andhra Pradesh appears for respondent Nos.1 and 2, Mr. S.Suman, learned Government Pleader for Services-III appears for respondent Nos.3 and 4 and Mr. B.Mukherjee, learned counsel for respondent No.5.

2. The grievance of the petitioner, who is working as a Joint Director, District Insurance Office, is that the respondent-Government of Andhra Pradesh has not yet called for options from the employees for allotment between the two States pursuant to the bifurcation of parent State of Andhra Pradesh. Consequently, persons like the petitioner are being denied promotion to higher cadres. Therefore, the petitioner has prayed for a direction upon the 1st respondent i.e., the State of Andhra Pradesh to call for options from the Assistant Directors based on the Seniority List dated 23.12.2022 and allot them

between the State of Telangana and State of Andhra Pradesh as per the directions of this Court *vide* order dated 01.04.2021 in W.P.Nos.9784 of 2019 and batch cases.

3. Both the learned counsel for the petitioner and the learned Assistant Government Pleader for State of Andhra Pradesh have brought to the notice of this Court that a modification has been made in the order dated 01.04.2021 rendered by this Court in W.P.Nos.9784 of 2019 and batch *vide* order dated 02.09.2025 passed in I.A.No.1 of 2023 in W.P.No.10100 of 2019 and I.A.No.1 of 2023 in W.P.No.10386 of 2019 preferred by the State of Andhra Pradesh. It is submitted that the effective date for preparation of the Seniority List in the parent State of Andhra Pradesh is to be treated as 01.06.2014 instead of 02.06.2014 since the State got divided on 02.06.2014. Pursuant to the modification, the Directorate of Insurance, Government of Andhra Pradesh has issued an order appointing a Nodal Officer for uploading the required material i.e., revised Seniority List of Assistant Directors of Insurance in Form-III on the A.P. Reorganization Website and to maintain liaison with the G.A (SR) Department in the process of allocation. It is submitted that the Nodal Officer would

facilitate the exercise of finalisation of the Seniority List as on 01.06.2014 on the basis of which allocation of the officers to the two States and their seniority in the respective newly born States are to be finalised for the purposes of promotion to the higher posts.

4. Learned counsel for the petitioner submits that in that light, the writ petition may be disposed of directing respondent No.1 to call for options from the cadre of Assistant Director to which the petitioner belongs on the issue of finalization of Seniority List and allot them between the State of Telangana and State of Andhra Pradesh.

5. In the light of the aforesaid facts and circumstances and the exercise underway, we deem it proper to dispose of the writ petition with an observation that respondent No.1 and its authorities would endeavour to conclude the exercise of preparation of the Seniority List and further actions as contemplated in the order dated 01.04.2021 rendered by this Court in W.P.Nos.9784 of 2019 and batch and modification made in the said order *vide* order dated 02.09.2025 passed in I.A.No.1 of 2023 in W.P.No.10100 of 2019 and I.A.No.1 of 2023

in W.P.No.10386 of 2019, in accordance with law, in the time frame prescribed under the said order.

6. The instant Writ Petition is, accordingly, disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-K. SREE RAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, to Government, Of Andhra Pradesh, Finance (Admn.III) Department, Secretariat, Velagapudi, Amaravathi, State of Andhra Pradesh, Guntur District.
2. The Director of Insurance, Government of Andhra Pradesh, Amaravathi, Ibrahimpatnam, Vijayawada, Krishna District.
3. The Principal Secretary, Finance (Admin.) Department, Secretariat, State of Telangana at Hyderabad.
4. The Director of Insurance, State of Telangana, Insurance Building, Tilak Road, Abids, Hyderabad.
5. The Secretary to Government, Union of India, Ministry of Personnel Public Grievances and Pensions, Department of Personnel and Training, Central Secretariat. New Delhi.
6. Two CC's to G.P FOR SERVICES-III, High Court for the State of Telangana at Hyderabad. (OUT)
7. One CC to SRI J.R.MANOHAR RAO, Advocate [OPUC]
8. One CC to SRI B.MUKHERJEE, Advocate (OPUC)
9. One CC to SRI A.RAGHURAM, Advocate (OPUC)
10. Two CD Copies

SA
BS

HIGH COURT

DATED:16/09/2025



ORDER

WP.No.20437 of 2025

DISPOSING OF THE W.P

WITHOUT COSTS.

(13) kpr
20/9/25